

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 336 OF 2018 &
IA NO. 1624 OF 2018

Dated: 16th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Noida Power Company Limited

.... Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Sunil Kumar Rai
Mr. Altaf Mansoor for R-2/Caveator

Mr. Neeraj Kumar Jain, Sr.Adv.
Mr. Vivek Narayan Sharma
Ms. Mohika Jain for R-4 & 5

ORDER

Issue notice to the Respondents returnable on 22.11.2018.

Learned counsel, Mr. C.K. Rai accepts notice on behalf of Respondent No.1 and learned counsel, Mr. Vivek Naryayan Sharma accepts notice on behalf of Respondent No.4 & 5. Mr. Sunil Kumar Rai, accept notice on behalf of Respondent No.2 representing also as Caveator.

Issue notice to Respondent No.3. Dasti in addition is permitted in respect of Respondent No.3.

IA NO. 1624 OF 2018 - (Appl. for stay)

The learned counsel appearing for the Respondent Nos. 1,2, 4 & 5 seek permission to file their reply in the instant IA on or before 22.11.2018.

Submissions made by the learned counsel appearing for the Respondent Nos. 1,2, 4 & 5, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1,2, 4 & 5 are permitted to file their reply in the instant IA on or before 22.11.2018 after serving copy to the learned counsel appearing for the Appellant.

Relist the matter on **22.11.2018** as requested by the learned counsel appearing for the Respondent Nos. 1,2, 4 & 5 to enable them to file their reply.

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member